[श्री जगदीश प्रसाद माथ्र]

ने और सरकारी अधिकारियों ने मिलकर, सैनिकों की जमीन पर, कब्जा किया है। उनका कब्जा छुड़ाया जाए और उनको कब्जा दिलाया जाए। सरकार इसकी जिम्मेदारी ले। मैं ओम् मेहता जी से कहूंगा कि इस प्रकार के केसेज उनके प्रदेश जम्मू काश्मीर में भी हैं जहां कि इस प्रकार के सैनिक परिवार और उनकी विधवायें हैं जिनको जमीन नहीं मिली है। वह इस और सरकार का ध्यान दिलायें।

MOTION FOR ELECTION TO THE COUNCIL OF INSTITUTES OF TECHNOLOGY

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to move: —

"That in pursuance of the provision contained in clause (k) of sub-section (2) of section 31 of the Institutes of Technology Act, 1961 (59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Council established under sub-section (1) of section 31 of the said Act."

The question was put and the motion was adopted.

ANNOUNCEMENT RE. ARREST OF SHRI V. K. SAKHLECHA

MR. DEPUTY CHAIRMAN: I have to inform Members that the following telegram dated the 12th August, 1974, regarding the arrest of Shri Virendra Kumar Sakhlecha, Member Rajya Sabha, has been received from the Superintendent of Police, Bhopal: —

"SHRI VIRENDRA KUMAR SAKH-LECHA, MEMBER OF RAJYA SABHA, ARRESTED AT BHOPAL ON 12-8-1974 AT 1600 HOURS U/S J88 I.P.C AND 32 POLICE ACT FOR

DEMONSTRATING BEFORE MADH-YA PRADESH VIDHAN SABHA IN CONTRAVENTION OF REGULA-TORY ORDERS PASSED BY THE SUPERINTENDENT OF POLICE, BHOPAL."

The matter regarding non-receipt of communication about the arrest of Shri Sakhlecha was raised yesterday in the House and on our taking it up with the Ministry of Home Affairs, a confirmatory telegram dated 13-8-1974 has also been received from the Superintendent of Police, Bhopal.

Another wireless message since received states that Shri Sakhlecha was sentenced till the rising of the court and was immediately released.

. The House stands adjourned till 2.15 P.M.

The House then adjourned for lunch at fifteen minutes past one of the clock.

The House reassembled after lunch at seventeen minutes past two of the clock, Mr. Deputy Chairman in the Chair

THE UNIVERSITY OF HYDERABAD BILL, 1974

SHRI V. B. RAJU (Andhra Pradesh): Mr. Deputy Chairman, Sir, I rise to welcome and wholeheartedly support this Bill. This Bill, as the Minister has mentioned in his introductory speech and also in the Statement of Objects and Reasons. is based on three recommendations- Firstly, it is based on the recommendation contained in the 6-point formula for the State cf Andhra Pradesh for its continuance as a single State, as a single unit. Then, consequential to that it is based on the amendments that are made in the Constitution, i.e. Article 371E. Thirdly, it is based on the recommendations of Dr. George Jacob's Committee. Based on these three recommendations, this Bill has been drafted and it is before us.

Sir, in the Statement of Objects and asons, it is said that the 6-point for-ila a new article namely Article 317E tablishment of a Central University at derabad. In pursuance-of the said for-ila a new article namely Article 317E is inserted in the Constitution the by institution (Thirty-second Amendment) :t of 1973, empowering Parliament to ike a law to provide for the establish-:nt of a university in the State of Andhra adesh. In order to work the tails of the proposal for establishment a central university in the State of ndhra Pradesh, a Committee has been pointed and it has made certain recom-:ndations. Sir, a reference has been tde to the six-point formula and what es this six-point formula contain? Para of the statement issued by the leaders of Idhia Pradesh at the time of their con-Italion with the Central leaders reads e this institution of uniform arrange-:nts throughout the State enabling ade-tate preference being given to ndidates in the matter of admission to ucalional institutions and establishment a new central university at Hyderabad to isting educational facilities should be the sis of the national policy of the State, this background, Sir, Objects d Reasons of the Bill have to be examin-

Now, Sir, this is not for expanding the risdiction of the Central educational nistry in the country or adding one ore university to the list of universities it it is to "augment the educational faci-ies" in the State of Andhra Pradesh, and

political decision was taken. It is not r the purpose of meeting the require-ents of the Centre to expand educational cilities in the country. No, it is only to igment the educational facilities within e State which had become a controver-il factor because of politics. So, it is a Dlitical decision. The House should, erefore, examine the objectives and pur-jse of the Bill in the light of this back-ound. It is good to say that the Uni-;rsity is now open to all the students in te country; it is good because it is the cntral University, immediately it comes to lur mind that doors must be kept open to

all; it is good but what is the purpose of establishing the university in Andhra Pradesh? As I understand and I think I am correct, it is only to strengthen the unifying forces in Andhra Pradesh- This concession by the Centre is being given or this financial burden by the Centre is being taken to help Pradesh to continue as a united State. That was the purpose. Sir, it is not some thing like the Jawaharlal Nehru University or the Delhi University or any other Central university. It is not like that. Sir, there is a background and a commitment was made or a statement was given on the 21st September, 1973, not even a year back. Only to honour this commitment the centre has taken action. The first action the Centre took was to amend the Constitution. Clauses (d) and (e) were added to The President has already Article 371. issued an order to meet the first requirement, that is uniform arrangement being made in the State for the educational facilities in the three Universities ihere, particularly Universities, Andhra Osmania, and Venkateswara, defining who is a local candidate or what is meant by a local candidate and fixing of four years' residence. President had taken action under Article 371(d) and now for fulfilling Article 371(e), that is, to augment the educational facilities, this Bill has been brought forward. Sir, it is proposed in the Bill that admission is open to all through a test. The hon. Minister in the other House has mentioned—it is a very important when it comes from the Minister, statement. naturally it is significant and important—that geographically the location of the University would itself guarantee that an overwhelming majority of the students would be belonging to the area concerned.

Now this is the statement of the Minister. This is what is actually behind the mind of the Government of India that by and large this university is meant for meeting the requirements of the local people of Andhra Pradesh. Let us not mince matters here. Let us not bring national unity or national disunity. Let us not import all these factors into the debate. Every time we cannot talk about it-So, this Bill has a limited

[Shri V. B. Raju]

purpose. So my submission is that the policy must be consistent and be pursued and one should not feel in any quarter that the Government of India has changed its attitude or policy. Based on this, depending upon this, the State Government requested when Dr. Jacob Committee went there, that 80 per cent of the seats could be reserved for the State's children. It is not agreed. Therefore, there is very little for me to speak because it appears to me from this Bill that this university is being constituted for extending the Centre's educational facilities that is, Centre taking up the responsibility of increasing the number of Central universities. What was the need for amending the Constitution? What was the need for Article 371(E)? Why should a university be established in Hyderabad? Why not in Madras? Why not in Bangalore? Why establish it in Hyderabad and for what reason, for what purpose? As I said, the Minister has already mentioned in the other House while replying to the debate that "because of geographical location, there will be an advantage". What is the difficulty in providing for reservations? what is the difficulty? I am a nationalist, a perfect nationalist; I want national unity but I want the policy to which the Government of India was committed, to be pursued. Therefore, this is a point which I want to bring to the notice of the House, to the notice of the Minister and to the notice of the Government of India and I would go into a bit of detail saying that Osmania University has prescribed restrictions in the admission into its colleges, affiliated colleges and its own colleges, and there was the Mulki Rule that unless a person had been a resident in Telangana area for 15 years, he would not be eligible to be admitted and even now in the Presidential order, the restriction is' 4 years. Hyderabad happens to be the capital for the whole State and children of the officers or Advocates who practise in the High Court or the children of the businessmen who trade in the city of Hyderabad and who will be staying there and children from other areas who reside there must also get education and it will not be possible to get admission in to the Osmania Unversity. Therefore, the very purpose of constituting a university at

Hyderabad is to provide additional facility. It is a simple modest purpose. On the question of admission to the Osmania University, there was a controversy and amongst the students community, there was actually some misunderstanding and there was a lot of agitation. I need not repeat the whole thing

SHRI N. G. GORAY (Maharashtra): Sympathising with all that you have said, are you not putting too narrow an interpretation on the question of Central University?

SHRI V. B. RAJU: That is exactly for the fear I may be misunderstood, I have made myself clear- I said we could establish a Central university anywhere. It could be open to the whole of India. Why establish it only in Hyderabad? Why did you select Hyderabad? Why didn't you establish in Madras? In fact here was a move some time ago after independence to change the medium of instruction of the Osmania University from Urdu to Hindi instead of to English for national requirements. I would like a university being established in the South with Hindi as the medium. I would like it. I want it. And it may be established in Madras or in Trivandrum or in the extreme South. Those who talk loud about Hindi, what are they doing? I am not mixing up things.

SHRI K. CHANDRASEKHARAN (Kerala): They are the greatest enemies of

SHRI V. B. RAJU: I will not go into that. What is the purpose? Let us recall to our mind. We have forgotten what the purpose to and what was the background in actually establishing a university in Hyderabad. I would like to request the Members of this House and the leaders of the Opposition also to read the debates. A concession was shown, that is, that the Centre would bear the expenditure for an additional University in Andhra Pradesh. In fact, the State itself could have established a university there but for its financial limitations. Moreover university education is by and large a State subject. University education is not actually the concern of the Centre.

It is in List II. Why then had we to amend the Constitution and take up the responsibility of establishing a university there? That is the point. I am not narrow minded; I will never give a narrow interpretation to a national matter; I will be the last man to do it. Even the State has been asked to give a thousand acres of land, develop it and give it.

This university is open for admission of

श्री राजनारायण (उत्तर प्रदेश): राजू जी श्राप कह रहे हैं कि 6 पोइन्ट फार्मूले के अन्दर यह खुल रहा है इसलिए यह होना चाहिए।

श्री बी॰ बी॰ राजू: वह हमने कवूल किया। पालियामैट के सामने 6 पोइन्ट फार्मूला श्रा गया उसके बाद कांस्टीट्यूशन एमैंड हुआ। अब मैं यह कह रहा हूं कि उसी पौलिसी को श्राखिरी दम तक एडाप्ट किया जाय; घड़ी घड़ी पोलिसी नहीं बदलनी चाहिए।

श्री राजनारायण : यह बिल उससे कहां ग्रलग हो रहा है।

श्री बी० बी० राजू: यह बिल उससे श्रलग हो रहा है !

students from all over India on test. Anybody can get admission. How then can the students in Andhra Pradesh be impressed upon that this university is being established for their requirements? It is a psychological factor. It may well be in Visakhapatnam, Hyderabad, Secunderabad, anywhere; we do not mind but please consider whether the establishment of this university is in conformity with the policy that has been laid down, or with the commitments made. That is all what I want;

श्री राजनारायण : ग्राप क्लाज 6 का क्या मतलब लगा रहे हैं। क्योंकि उसमें तो है—

jurisdiction of the University shall extend to the whole of the State of Andhra Pradesh.

SHRI V. B. RAJU: What does it mean? It means nothing except that they could have campuses outside Hyderabad also. Toothing more than that.

श्री राजनारायण: यह भी तो हो सकता है the whole of India.

SHRI V. B. RAIU: It is true that they could do it.

SHRI RAJNARAIN: But they have not mentioned the whole of India.

SHRI V. B. RAJU: It is not merely a question of . . .

श्री राजनारायण : मैं यह जानना चाहता हूं कि यहां इंडिया रखें या होल ग्राफ ग्रान्ध्र प्रदेश रखें। दोनों में फर्क होगा या नहीं होगा?

श्री बी०बी० राजू: कुछ फर्क नहीं होगा।

I would like that this jurisdiction extends to the whole of India. If you are going to admit children from every corner of India. Let its jurisdiction extend to the whole of India. By merely saying that the jurisdiction shall extend to the whole of the State of Andhra Pradesh what is the substantial gain that the area is going to get? Nothing.

Now, Sir, I would just make a few observations on the structure of the University. There are four tiers. The Visitors, the Chief Rector and so on. What is this Chief Rector for-Is it the sixth tinger of the hand or the fifth wheel of the coach? Why all these ornaments? For what purpose? Then among the Officers of the University, what is the Chancellor going to do? What are his functions? If he is present he might preside over the convocation. Why all those ornaments? Let us be realistic. What is the newness that you are bringing into this University? You have now got an opportunity to bring in some newness, new structure and new approach. Actually you must make sure that you establish student-teacher relationship which is really the worst affected aspect today. How are you going to achieve it through this Bill Anyhow I am happy that the Minister has already said that in the selection of the Vice-Chancellor the academic community will come into the picture in a big way and that the University will also be teacher oriented and teacher dominated. So far so good but much more important than that is the student-teacher relationship which is now today at a discount. And that is the root cause of all the troubles today in the

[Shri V. B. Raju.]

country. It is not politics which is responsible but it is the lack of student-teacher relationship and the actual teacher's influence on the mind of the students. That is very necessary.

Sir, before I conclude I want to refer to the Court of the University. I was just mentioning to my friend, Mr. Rashecduddin Khan. In the Delhi University it says the court shall be the supreme authority of the university and shall have the power to review the acts of the Executive Council and the Academic Council. That is the position of the Court of the Delhi University. Here there is nothing definite about the Court. The Court is there, the Executive Council is there, the Academic Council is there, the Planning Board is there, and all these bodies are there. Which will coordinate? In the hierarchy which is supreme? Are you not having too many bodies and pulling in different directions, with too many authorities and too many officers.

I repeat—personally, I should not be misunderstood if I am saying that the commitment made in respect of the six-point formula should be agreed to because the State Government also made a representation in the matter.

SHRI J. S. ANAND (Punjab): Despite some differences here and there, I welcome this Bill. I welcome it because it has been brought forward to implement the six-point formula, which is aimed at strengthening the integration of the State of Andhra Pradesh. As Members on both sides know, ours is a party that stood like a rock for the continued integration of the Andhra areas, and this is a step that will further strengthen the integration of the State, and this is the purpose behind this Bill. So, it has my broad support.

There are some amendments circulated one of which wants this University to be called the Hindi University of Hyderabad. Personally, I would prefer that the name should be, the University of Andhra Pradesh. But anyway, there is not much in a name. This University is mainly being constituted to serve the people of Andhra Pradesh, the area of Andhra Pradesh, and to serve the

interests of the culture and educatioi Andhra Pradesh. Therefore, I think this Bill should be supported.

There is the question of the mediur instruction. I am firmly of the opinion the medium of instruction should be Tel the language of the people of the are which it is situated, because the Unive has to serve higher objectives. It is merely the education, but the entire u of the culture and other aspirations of people of the area. Therefore, I am Telugu being the medium of instructor

Now, Sir, a very cogent case has I made out by my friend just now for SO cent of reservation for the people from Andhra area. Though I am in agreer with the spirit of his arguments, I am s to say that I do not find it possibli agree with him that a specific measun an amendment should be there in the itself on the ground that 80 per cent rese tion should be for that area. It is obv that an overwhelming majority of the dents of the University will be from area and they will be Telugu people, the medium of instruction being in Tel that will itself be a further guarantee the same thing. But allowing it, to be on statute book is not a good thing. t as there has been an assurance by the 1 Minister, I am not for this.

Then there has been a proposal ci: lated for reference of this Bill to a Se Committee. I am opposed to this- I that it is a good thing that the Bill now come up and the process of inte] tion of Andhra Pradesh will still go ward. The six-point formula is being plemented also. Though the reference the Select Committee is for only -month, I am afraid it may go even yond 12 months, and there is no point delaying a good thing. Therefore, tr, should be no reference to the Select C<mittee.

Now, I want to come to the varii bodies of the University. I want to subi that after the report of the Gajendrag kar Commission, there has been a t dency in the various universities to c< centrate all the powers in the hands

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Executive Council or what is called the Syndicate in some universities, and to make the Court or the Senate a mere decorative body. I have great objection to this. 1 am a member of the Committee of the Guru Nanak University to go this question, and despite all the learned arguments advanced by other who are from the academic field. I am not at all convinced that the Court should be a body which is only advisory body which meets only once a year and which cannot go into the day-to-day functioning of the university not in the matter of day-to-day details but in determining the final shape of the university, in having the final say in all matters. Sir. I feel that the Academic Council should carry on with all the academic questions and the day to day questions which do not involve matters of policy should be settled by the Syndicate or the Executive Council. But here the court is merely reduced to a decorative body.

Apart from this there has been a tendency more and more to convert all these bodies into nominated bodies. The Visitor nominates the Chancellor. The Chancellor nominates the Vice-Chancellor. The Vice-Chancellor nominates the Pro-Vice-Chan-cellor. Then there is the nominated Senate, out of which there is a Syndicate in which also this nomination system persists. In this Bill particularly under clause 25(2) absolute powers have been given to the Executive Council so much so that it can change the whole of the Statute-Actually that should have been left to Parliament alone. Today it infringes on the powers of Parliament. So I feel that the Court should have more power. The Court should meet at least thrice a year while the Executive Council should meet every other month and the final authority in all matters should be the Court. The Court itself should be so constituted that it represents the opinion of all sections of the people of the area concerned.

Then, Sir, there is the question of representation to the teachers, the students and the employees. Of course, the teachers do \mid

get representation in the University. That somehow or the other exists by the very nature of the University. But the students' representation is nowhere mentioned, and employees are not at all given representation in this.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Just a point for clarification. If the hon'ble Member would have looked at the Statute there is a special mention involving students. One of my hon'ble friends, Dr. Ramkripal Sinha, made a reference to it also yesterday.

SHRI J. S. ANAND: First of all, I demand that in all the Universities the students and the employees must be represented on all the important bodies, in the Court, in the Executive Council and on the Academic Council. Secondly. I want that that representation should not be just an eve-wash representation. I am on a body which is there to recommend to the Punjab Government on behalf of the three Universities of the Punjab. Here all efforts are made to keep the students out. It says that only M.A. students would be taken, or only students who get a first class would be taken or students who are proficient in sports would be taken. Everybody knows that this is an effort to keep out the students. The question is: Should not the students be taken in bodies where they can express their own feeling? There they can find a common ground after discussion and thereafter they can act more responsibly.

Then the question is of employees. I welcome the fact that in this Bill there has been a provision that no employee would be dismissed out of hand. There will be a show cause notice and then there is a Tribunal appointed. This Tribunal will have three members—one from the employees, the other from the University authorities and the third from the Visitor. So far as the making of the Tribunal itself is concerned, that also I welcome. But I am afraid the nominee of the Visitor and the nominee of the University will more

[Shri J. S. Anand.]

or Jess have the same outlook and they will always have a majority and this will not lead, to the satisfaction of the employees. Secondly, every citizen in this country has a right to go to the court. But here it is said that the award of the Tribunal will be final. This is very sad. This is how, according to them, the Universities vis-a-vis their employees should function 1 am connected with the functioning of 14 universities in Northern India. The problem of the employees is so acute. The employees are treated in a masterservant relationship. So many problems crop up. My personal feeling is that the National Labour Commission recommendation that University employees must be brought within the purview of the Industrial Disputes Act should be accepted. If that is not possible then there should be some Central Bill brought forward which should guarantee the rights to the employees in the following matters. First of all, there should b; one recognised union of the employees and that should be the union that represents th» will of the majority by secret ballot. Secondly, there should be a consultative body between the employees and the administration, with equal representation where all the issues pertaining to the employees should be brought up, because across the table, more than 80 per cent of the issues can be very amicably settled, and much of the discontent of the employees can be removed. Thirdly, the right of the employees to go to the court should be there even after the show-cause notice and the tribunal, as indicated here, is constituted.

Then there is a provision here that there will be a period of probation and that period of probation may be extended. Even after that, the person may not be confirmed. I am of the firm opinion that the provision should be that there will be a definite period of probation. I am for one year. And if within that period, nothing is found against the employee, the employee should be automatically confirmed. Sir, I want to say very strongly that there is an acute discontent amongst the employees of the universities. The students

also are in a state of discontent for various reasons. The employees, the students and the teaching staff constitute the three legs on which the university stands. It will be in the — Jest of the university, it will be in the interest of the nation as a whole, if in all the bodies of the university proper, democratic, effective representation is given to all the three interests and if there are consultative bodies formed. which will try to remove most of the grievances and difficulties. Otherwise, what is happening is, some of the universities have become storm-centres of the students and certain issues which are not relevant to academic life or to the students' demands are also brought up. In such a situation if the employees also continue to suffer from discontent, you can imagine what their plight would be. I have gone through the records of the Parliament for the last four years and I find that on various occasions assurances have been held out by the Ministry of Labour and also by Ministry of Education the that comprehensive Act will be brought forward to meet the demands of the employees and to remove their grievances and to give them security of service. But now I have found . . .

PROF. S. NURUL HASAN: I would be grateful to the hon. Member if he would refer to any assurance of the Education Ministry in this regard.

SHRI J. S. ANAND: I can give a number of them, if you would kindly allow me. They are on the file.

DR. K. MATHEW KURIAN (Kerala): They relate to the Ministry of Labour.

SHRI J. S. ANAND: Ministry of Labour as well as Ministry of Education.

PROF. S. NURUL HASAN: Ministry of Labour I am aware of, but I want about the Ministry of Education.

SHRI J. S. ANAND: Unstarred Question No. 2807 by Shri Sat Pal Kapur in the Lok Sabha on the 21st August, 1972. Mr. Nurul Hasan said:

"The University Grants Commission has set up a committee to examine the question of inclusion of non-teaching

employees of universities and educational institutions within the purview of Industrial legislation."

This is the very assurance which the hon. Minister now refuses to give. It is in the record of the Lok Sabha.

PROF. S. NURUL HASAN: Please read the wording.

SHRI J. S- ANAND: He said:

"The work of the committee is in progress. This question is also under the consideration of the Ministry of Labour."

What I want to point out is, a few days ago, delegation of 14 Northern India universities came here and Shri D. P. Yadav was very kind to meet that deputation and to get the concerned officials also to come and explain their viewpoint. During the talks, it was very clear that the method that is now being followed in the Central universities is inadequate, but some effort, however, inadequate is being made for guaranteeing some rights to the employees. Then it was suggested that since most of the universities were under the States, this question could go to the States, and in each State, in each university, the statute could be revised and some way found to give protection to the employees. There it was pointed out by me—I am the President of the Federation of Northern Universities Employees—that it would take at least 20 years for this to get implemented. And the answer of the official was, "At least those people who will come after 12 or 20 years will gain from this." He conceded this point that the method that is now being followed will take time. I am prepared to circulate to the whole House, I am prepared to lay on the Table of the House, at least 10 assurances which were given by the Ministry of Labour and the Ministry of Education. I strongly urge, in the interest of growth of university education, in the interest of stability in the universities, in the interest of responsible upcoming of all the sections university, that it is very

essential that a comprehensive Bill is brought forward and the recommendation that the Industrial Disputes Act may be applied to the university employees should be accepted. Or a model Act should be passed and circulated to all the States with a directive that wherever it lies in their sphere. they should try to see that the interests of the employees are protected. In the end I would again say that apart from the question of employees and apart from certain defects that are there in this Bill, this is a Bill that has to fulfil the aspirations of the Andhra people and I support it broadly. I hope the observations that I have made are kept in view and given due consideration.

Bill, 1974

SHRI R. N. REDDY (Andhra Pradesh): Sir, while welcoming this Bill and congratulating the Prime Minister and the Education Minister on having brought forward this Bill at least in this Session, I must say that I am surprised that this Bill has not at all taken into consideration the most essential fact, that is, the Six-Point Formula. As my friend, Mr. V. B. Raju, said, this Bill has not come in the normal course. It is not just like any other University Bill. This is a Bill in consonance with the Six-Point Formula and that is stated clearly in the Statement of Objects and Reasons, Now, how did this Six-Point Formula come? What was the background for this Six-Point Formula? I would request the honourable Minister and the honourable Members of the House to just remind themselves of those days of Andhra agitation. I come from the Rayalaseema part of Andhra. I have been in people's movements for the past thirty years. I tell you, such an unprecedented agitation, most emotional agitation, which brought men, women and children of all classes, students, everybody, into the streets, when the whole Government was paralysed, nothing functioned, transport was paralysed, such a movement I had not seen in all my thirty years of life in people's movement. I was questioning myself what was behind this movement. How is it that the people were so much emotionally disturbed? One of the important facts, one of the emotional considerations, which made the

[Shri R. N. Reddy.]

people, particularly, youngsters and even women folk, come out into the agitation, was that Andhras are treated as secoud class citizens in their own capital, because Andhra students would not get admission in the Osmania University and other educational institutions in their own capital. That was the main thing. Whether there was ground or not, nobody can deny that the feeling was strong, that the feeling was unanimous in everybody, that Andhras do not have a place in the educational institutions Hyderabad. And therefore, to answer that problem, to answer that sentiment, in the Six-Point Formula the Prime Minister and the Government of India wisely put in augment the educational opportunities in the State capital for the people of Andhra Pradesh a new University would be started- Where do I see this provision in the Bill? This main thing This is lacking. main thing is there. The only answer that the not honourable Minister gives is practically in the very nature of the geographical situation. Andhras will be there in the University. If practically it is so, what is the difficulty in putting it in the Bill? What is the difficulty in accepting the recommendation of the Andhra Government to reserve 80 per cent of the seats Andhra Pradesh. Actually this University should have been only for the people of Andhra Pradesh, taking into consideration the special circumstances. the conditions or the situation in which this particular Rill has come, taking into consideration the Six-Point Formula. We all, say, because it is a Central University, let 20 per cent be there from outside and let 80 per cent be from Andhra Pradesh. I am not pleading for mere percentage. I am pleading with the honourable Minister and the Members of this House, in the interests of integration, in the interests of strengthening the forces of integration of Andhra Pradesh, you please introduce this reservation, because, I tell you, the situation is very delicate even today, after the Six-Point Formula, even after the President's rule was revoked and a democratic Government was installed. And just now the wounds are being healed.

Just the wounds are process of being healed. Integrationjust going on. I will give you instance. Recently for the people of AndhPradesh living in their Capital, the Predent has issued an order fixing four yeaof educational qualifications. Now from papers I learn that the Osmania Universihas for the first time introduced a test students. Whether it is true or not Andhras suspect that this is a ruse to elirinate Andhras from that University. Thefeel that the Osmania University is closiithe doors with this test and then herethis Central University Bill the hon. Miniter has opened all the doors for all peoplWhy do you give scope to forces of sepiration to go and tell the people: "Loo here, the Prime Minister's assurances ainot being implemented; her six point foimula is not being implemented". Thisan emotional issue- If only the horMinister was a witness to the situation iAndhra in those days, he would have delnitely brought forward this provision oreservalion. Even now coming from AndhrPradesh, I am making this request to yoi1 do not want to repeat the big history othe movement. Everyone who has watche<that movement knows that it was an unprecedented emotional movement. Andhra! —whether it is their strength or weakness are highly emotional people. Please don'igive any chance to forces of separation. From my assessment of the situation inAndhra Pradesh, I can tell you that thesentiment of separation is not completely dead. It is still there lulling. Interestedparties waiting. Politicians are stillthere and political fights are there. Thereare people who are ready to exploit thesituation and if that happens it will onceagain create difficulties We hadtwo agitations—one in for us. Telengana and onein Andhra. We have suffered very much.Our economy has suffered. Our industrialdevelopment has suffered Our educationhas suffered. Telengana boys lost one yearand Andhra boys lost one precious year. Ifyou say that this is for Andhra people, please for Heaven's sake say so. This" isthe main point. While discussing this Bill,I would request the tounderstand Members background against which

this Bill has come. As my friend Shri Raju said, if this is a general Bill for starting a Central University, maybe in Hyderabad or Bangalore, we will welcome it and let that university be open for all. I have no objection. But this Bill has come to answer a particular problem and a particular situation. Please see whether it is answering that problem or not. I request all Members to consider this Bill from that angle.

Some Members said that this should be a Hindi University. I have absolutely no objection for starting a Hindi University anywhere in the country, even in the South. But if you remember the background, you will realise that this Bill has come as a remedy, as a soothing balm to the people of Andhra Pradesh. When this amendment is here. naturally the suspicions of the Andhra people will definitely increase and they will think that you want to flood the University with all people and they will have no place there. The separatist forces will once again try to exploit the situation. When I saw this amendment, I was reminded of the story of two cats and the monkey. The two cats after lot of struggling got a roti, but they could not divide it among themselves equally. So, they went to a judge who was a monkey. In the process of dividing the roti the monkey ate the whole if it. The cats went home. I am reminded of this story. Please seriously consider this Bill. Please try to help the forces of integration in Andhra Pradesh. Please try to heal the wounds of Andhra Pradesh. Please try to help the State Government and all of us who are fighting for the integration of Andhra Pradesh because, as I said, the forces of separation are not completely dead. They are waiting there.

3 P.M.

Sir, the second point and an important point which I would like to take is about the Financial Memorandum. In the Financial Memorandum it is said that Rs. 11 crores will be given for a period of ten years. Sir, in these days of spiralling prices, I doubt very much if in ten years there will be a full-fledged University with this.

This particular Bill has come in a particularly important situation in Andhra Pradesh. In five years the University must be full-fledged, and for five years the Centre, I personally feel, should sanction, under the non-recurring deposit, at least Rs. 20 crores, and for the recurring deposit Rs. 5 crores. That would be the minimum for the purpose.

There are other minor points. I have given some amendments. But the important point on which I have already given my amendment is this. In accordance with the six-point formula that has been introduced, please state it clearly. Please do not give any scope for suspicion. Please strengthen the forces of integration, strengthen the Andhra patriotic forces and do not give any chance to say that the Central Government has gone back from its assurances. Then it will be very difficult and it is not the propei remedy.

Sir. another point which I would like to take is about the Executive Council. There are many authorities. But my experience as a member of the Syndicate is that the Executive Council is the most important body The Court comes next. The Vice-Chancelloi is there as an officer. But these bodies are important. Sir, I would request that wher this is intended for Andhra Pradesh, the majority of the members of the Executive Council and the first nominated body should be from Andhra Pradesh, to protec the interests of Andhra Pradesh. In Andhr; Pradesh, there are three regions: Telengan, region, Ravalaseema region and Circar re gion. This Executive Council must have representation for all the three region; There you will be helping us to develoj this University as a force of integration, a a centre of integration. My friend, Mi V. B. Raju said that this point was a poli tical decision. This point came as a poll tical decision at the Centre for the specie problems of Andhra Pradesh and, therefore this University Bill is also a political de cision. Please treat it from that politico aspect. And if the Minister seriously cor siders this and agrees to my amendmen we will all be very happy.

Thank you, Sir.

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श्रपने विद्यार्थी जीवन में वे जिन श्रादशों के लिए लड़ते थे, विद्याधियों के जिन हकू कों के लिए वे लड़ते थे, उनकी कहीं भी महक इस विधेयक में नहीं ग्राई है। इस बात से मुझे बहुत घोर दुःख ग्रीर रंज हुग्रा है। हम इस समय इस विवाद में नहीं पड़ेंगे, लेकिन सिन्स प्वाइन्ट फार्मुला जो है, उसके दूसरे क्लाज में यह जरूर रखा गया है,

हसन साहब ने इस बिल को पायलट किया है।

"Institution of uniform arrangements throughout the State enabling adequate preference being given to local candid; te:. in the matter of admission to educational institutions and establishment of a new Central University at Hyderabad . . ."

ग्रगर इसके तहत मंत्री जी इस विधेयक को ला रहे हैं जिसको लेकर ग्रान्ध्र प्रदेश की राजनीति को भारत की सरकार ने वर्बाद और तबाह किया है तो उन्हें वैसा कहना चाहिए। हमारे मित्र राजू और दूसरे मित्र ने भी ठीक कहा है कि जो कहो वही करो, छिपा कर बात करने से कोई फायदा नहीं है। ग्रगर इसके तहत विश्वविद्यालय बनाया जा रहा है तो सरकार को सफाई से कह देना चाहिए कि यह विश्व-विद्यालय हम केबल ग्रान्ध्र प्रदेश के छातों को पढ़ाने के लिए बना रहे हैं। ग्रनावश्वक ढंग से लूपहोल रखना, गुंजाइश रखना बहुत ही ग्रनुचित वात है। हम काशी विश्वविद्यालय की घटना से ग्रवगत हैं। पंडित मदन मोहन मालवीय ने

जब बनारस हिन्दू विश्वविद्यालय की स्थापना की थीतो लोग ग्रवगत हैं कि उन्होंने कहाथा कि वह विश्वविद्यालय ऐसी जगह पर स्थापित हो जहां हमारे मुल्क के पिछड़े हिस्सों के लोग ग्रासानी से पढ़ सकें। जितनी कमेटिया बनीं काशी विश्वविद्यालय में, चाहे मुदालियार कमेटी हो या कोई और, उनकी रिपोर्ट को देखा जाय, यह बात बराबर कही जाती रही है कि इसमें बलिया के तमाम लड़के आ गए, इसमें गाजीपूर के तमाम लड़के था गए, जौनपूर के तमाम लड़के ग्रा गए ग्रौर इन्हीं जिलों के तमाम ग्रध्यापक ब्रागए। यह झगड़ा वराबर रहता है। इस तरह के झगड़े को हैदराबाद विश्वविद्यालय में माननीय नुरूल हसन साहब खत्म कर दें। इसमें हम समझते हैं कि हम लोगों को कोई ग्रापत्ति करने की जरूरत नहीं है। इस प्वाइन्ट को मैं यहीं पर छोड़ देता हूं।

श्रव मैं विधेयक के कुछ खास पहलुश्रों पर श्राऊंगा । इस विधेयक में क्या खास बात है। 27 वर्ष की श्राजादी के बाद एक विधेयक श्राया है विश्वविद्यालय का । विश्वविद्यालय उच्चतम शिक्षा प्रदान करने का माध्यम है । इसमें किस प्रकार की उच्चतम शिक्षा दी जाएगी, उस शिक्षा का स्वरूप क्या होगा, उस शिक्षा का माध्यम क्या होगा, क्या ये बातें इस विधेयक में कहीं जगह पाती हैं ? श्रीमन, ग्रपने इस प्याइन्ट को थोड़ा ग्रौर इस्प्रूव करने के लिये मैं कोठारी श्रायोग की रिपोर्ट का कुछ पोर्शन पढ़ना चाहूंगा यह सरकारी कमेटी की रिपोर्ट है ग्रौर जितने विद्वान समझे जाने वाले लोग हैं वे सब इस कमेटी में हैं । यह लिखती है :---

"Learning through foreign medium compels the students to concentrate on cramming instead of mastering the subject-matter."

यह कहती है कि विदेशी भाषा के माध्यम से अगर शिक्षा दी जाती है तो विद्यार्थियों को केवल आमर और भाषा के सीखने में ही रहना पड़ जाता है, वे अपने सबजेक्ट, अपने विषय के

मास्टर नहीं हो पाते । यह कोठारी कमीशन की लेटेस्ट रिपोर्ट है। श्रागे चल कर इन्होंने कहा

"This proposal has also been Fiipport-ed strongly as a measure to promote social and national integration."

इस बात को भी इन्होंने कहा है कि हम यह चाहते हैं कि ग्रपनी भाषा के माध्यम से शिक्षा हो, जो क्षेत्र की भाषा है उसके माध्यम से शिक्षा हो । इससे नेशनल इन्टीग्रेशन होता है, इससे भावनात्मक राष्ट्रीय एकता होती है। मगर मानदीय मंत्री जी ने कहीं भी इसमें नहीं लिखा कि विश्वविद्यालय की शिक्षा वहां की स्थापना स्थानीय भाषा में विद्यार्थियों को प्रदान की जायेगी । ऐसा क्यों ? क्या दुनिया में किसी दूसरे मुल्क में कोई विश्वविद्यालय है जहां अपने विद्यार्थियों को दूसरे मुल्क की भाषा में शिक्षा दी जाती है ? आज 27 साल की आजादी के बाद भी मुझे बहुत दूख के साथ कहना पड़ता है कि श्री पंडित जवाहरलाल नेहरू ने भारत माता की जो जीभ काट रखी थी वह शव भी कटी हुई है, जैसे अपनी भाषा ही न हो । इसी रिपोर्ट में आया है "Evolution of a language policy" कोठारी आयोग ने इस बात को लिखा है कि हमें सारे राष्ट्र के लिए एक भाषा को ईवाल्व करना चाहिए ताकि हमारे देश में नेशनल इन्टीग्रेशन सही तरीके से हो। कोठारी कमीशन की रिपोर्ट को बिना मध्य नजर रखते हुए एकदम से रही की टोकरी में फेंककर श्री नुरूल हसन साहब इस विधेयक को ला रहे हैं।

श्रीमन, इस विधेयक के कुछ खास खास हिस्सों को देखा जाय तो मेरी समझ में नहीं याता कि इस में तमाम ग्रफसरों की सीढ़ी क्यों बनायी गयी है ? इस का कारगा क्या है ? इस विधेयक में श्रा गया चांसलर, तो इस के लिए तो उन्होंने बता दिया कि जो राष्ट्रपति हैं वह हमारे चांसलर होंगे, बिजिटर होगे और जो गवर्नर होगा वह चीफ रेक्टर होगा। यह चीफ रेक्टर क्या करेगा?

मैंने तमाम विधेयक को खोद डाला यह जानने के लिए कि चीफ रेक्टर की कोई इयुटीज हैं बया ? उसके कोई कर्तव्य हैं क्या ? लेकिन मुझे वह इस विधेयक में कहीं नहीं मिले

The Governor

इस रेक्टर के कर्तव्य क्या होंगे ? नुरूल हसन साहब, आप से अनुनय विनय है कि थाप इस के कर्तव्यों को भी यहां लिखिये। इसी के साथ साथ श्रीमन, चांसलर, बाइस वांसलर, प्रो-वाइस चांसलर, यह तमाम वांसलर, बाइस चांसलर, प्रो-बाइस चांसलर, एक दम से सीड़ी, सीड़ी, सीड़ी, तो मेरी समझ में नहीं ग्राता कि ग्राखिर इन ग्रफसरों की सीढी बनाने की क्या जरूरत है। जितनी कम अफसरों की सीढ़ी बनाइयेगा उतनी ही ग्रच्छी शिक्षा होगी ग्रीर जितनी ज्यादा सीढ़ी बनाइयेगा उतनी ही खराव िक्षा होगी और सारी की सारी पावर अगर एक प्रकार से कहा जाय तो याज राष्ट्रपति के साथ में सन्तिहित है। मैं जानना चाहता हूं कि राष्ट्रपति का शिक्षा से क्या संबंध है ? राष्ट्रपति क्या कोई शिक्षाविद होता है। राष्ट्रपति तो आज वह होगा कि जिस को तिकड्म करने में महारत हो, जो तिकडम की कला में विज्ञ हो वह राष्ट्रपति हो जायेगा। चाहे नुरूल हसन साहब कितने ही विद्वान हों लेकिन वह वैठे रह जायेंगे ग्रांर उन से नीचे दर्जे का व्यक्ति राष्ट्रपति हो सकता है। तो शिक्षा के क्षेत्र को सरकार के खुनी पंजे में न रखा जाय यह मेरा निवेदन है ।

दूसरी बात में यह कहना चाहता हं कि हमारे रामकृपाल सिंह जी ने पता नहीं कहां से पढ़ कर यह बात कह दी कि उन को खशी है कि इस में विद्यार्थियों को कुछ हक दिये गये हैं। मैंने इस को सारा पढ़ डाला, ग्रीर मैं जानना चाहता हूं नुरूल हसन साहव से, कि इस में

of the State of Andhra Pradesh shall be the Chief Rector of the University.

[श्री राजनारायण]

विद्याधियों को कौन से और कहा हक दिये गये हैं? वह स्टूडेंट फेडेरेशन में हमारे साथी रह चुके हैं। जब तक स्पिलट नहीं हुआ था तब तक हम साथ थे, जब उन्होंने 1941 में पीपुल्स वार का नारा लगा दिया तो हम अलग अलग हो गये। जब उन्होंने पीपुल्स वार का नारा लगाया तो हम ने कहा कि वह अलग और हम अलग। नागपुर में जो हमारा सेशन हुआ था तोजब वहां डा० अशरफ और हीरेन मुकर्जी ने कहा था...

श्री रबी राय (उड़ीसा) : डिप्टी चेयरमैन साहब भी थे ।

श्री राजनारायगः नहीं, यह नहीं थे। वह दो साल पीछे थे। तो उस समय डा० अगरफ ने नारा दिया थाः

II is historical necessity that the students should be divided into two groups.

हिस्टारिकत नेसेसिटी । हिस्टीरिकल नेसेसिटी को तूरून हता साहब ने हिस्टारिकल नेसेसिटी वना दिया और हम ने उन का कहा कि :

This is not historical necessity. This is hysterical necessity.

मगर खैर, उन्होंने हम लोगों पर ग्रारीप लगाया था कि हम लोगों ने गांधी जो को एश्योर किया है कि ग्रंग्रेजी साम्राज्यवाद को खत्म करने के लिए गांघी जी जब ग्रान्दोलन छेडेंगे तो हम छा । उन का साथ देंगे। यह हम ने जरूर कहा और उन्होंने क्या कहा था ? उन्होंने कहा या कि हम गांधी जी की दम नहीं हैं। हम छात्र गांधी जी के गिछे नहीं चल सकते हैं, लेकिन हम साम्राज्यवाद हो ध्वस्त करेंगे, लेकिन जब 1942 में क्रान्ति ना बिगल बजा, लडाई छिडी तो नरूल हसन गाहब का फेडरेशन पीपुल्स वार का नारा दे हर अलग हो गया और दूसरे कामों में संलग्न ो गया । उस ने कलेक्टिव फाइन करवाना गौर हम लोगों को गिरक्तार कराना शरू कर देया । छोड़िये उन बातों को, लेकिन नरूल हसन ताहब ग्रपनी बातों को याद करें। हम ने कहा था

कि मैनेजमेंट में विद्यािषयों का हिस्सा हो। हम ने कहा था कि विद्यािषयों को निकालने के पहले विद्यािषयों की कमेटी में उन के ऊपर आरोप आरोपित किया जाय। यह 1940 का रेजोल्यू शन है जिस की हमें याद है। वाराणसी में एक अधिवेशन हुआ था। मैं यह कहना चाहता हूं कि यहां देखा जाय कि विद्यािषयों को कितनी सरलता से निकालने की बात की गयी है।

किसी भी विद्यार्थी के ऊपर ऐक्शन लेकर जब चाहे तब बाइस चांसलर निकाल दे, श्रब तो ऐक्सप्लेनेशन मांगने की बात नहीं रही । ग्राप देख ही रहे हैं इसी हमारे राज्यसभा के सम्मानित प्रो-वाइस चान्सलर राष्ट्रपति के द्वारा मनोनीत हैं। जब से हमारी युवजन सभा को नोटिस दे दिया गया है। आनंद कुमार जो फर्स्ट क्लास फर्स्ट पास हैं, जो जवाहरलाल नेहरु युनिवर्सिटी के स्टडेंट हैं, रमाशंकर नहीं ग्रा सकता, विजय प्रताप ससपेंडेड ग्रीर गीतम का नाम है, एम० ए० में पढ़ता है । उसको कहते हैं कि तुमने राजनारायण को बुलाया । राजनारायण ग्रोर जनेश्वर मिश्र का प्रोग्राम था 9 ग्रगस्त को। प्रो-वाइस चान्सलर ने हाल मंजूर किया था। हाल भिल चका था हमारी सभा के लिए । मगर पता नहीं दिमाग में क्या फितूर आ गया कि अगर राजनारायण आयेंगे तो शायद ये. अपने उम्मीद-वारों को जिता लें। वहां लाखों करोड़ों रुपया खर्च हो रहा था, शराब की बोतलें उड़ रही थीं। मैं चाहता हं कि इसमें एक क्लाज रखनी चाहिए थी कि यनिवर्सिटी कैम्पस में कोई विद्यार्थी शराब नहीं वियेगा । अगर ऐसा संशोधन लायें तो मैं उसका पूरी ताकत से समर्थन करूंगा। मगर इस चनाव को देखकर मैं हैरत में रह गया। सारी प्रो-वाइस चासलर की कोशिश, सारी सरकार की कोशिश, सारी शिक्षा मंत्रालय की कोशिश, तमाम पुलिस की कोशिश, शराब की ताकत, धन की ताकत नाकामयाब हो गई क्योंकि प्रमुख स्थान पर विद्यार्थी परिषद का उम्मीदवार जीता और 12 हजार बोट से । इस तरह से कभी नहीं जीता था। तो मैं कहना चाहता हं कि जो

ह कहा जाता है कि विश्वविद्यालय के अन्दर ाजनीति नहीं प्रवेश हो, इस पर क्या रोकथाम ागी, इसके लिए कोई गंजाइश है ? यहां इसकी ोई गुंजाइश नहीं है। हमारे शिक्षा मंत्री जी रूल हसन साहब इसको देखें, समझें, वृझें कि सा क्यों होता है ? विद्यार्थियों को विना ग्रारोप गाये निकाल दिया जाता है श्रीर जो विधेयक स तरह की ताकत वाइस चांसलर के हाथ में ता हो, उस विघेयक का हम समर्थन करेंगे।

"Maintenance of discipline among the students of the University. All powers relating to discipline and disciplinary action in relation to students of the University shall vest in the Vice-Chancellor."

ग्रव ग्राप श्रीमन्, समझ लें कि वाइस चांसलर ं नियुक्ति होगी विजिटर के द्वारा, चांसलर के रा। विजिटर साहब सरकार जो सलाह देगी ी के मताबिक काम करेंगे। तो एक प्रकार से विश्वविद्यालय सरकार की कृत्सित नीति र कृटिल नीतियों के कारण चलाने का माध्यम ाया जा रहा है। आनध्य प्रदेश के छात्रों की, वार्थियों को शिक्षा प्राप्त कराने के लिए ों बल्कि सरकार की साजिशों का बसेरा ग्रव राबाद में इकट्ठा होगा । हम श्रीमान्, माननीय ो जी से निवेदन करेंगे कि माननीय मंत्री जी प्रार्थियों को इस ग्रासानी के साथ विश्वविद्यालय निकालने की व्यवस्था न करें वरना वह ते रह जायेंगे, वह निकालते रह जायेंगे ों डिसिप्लेन नहीं रहेगा। यह भी मैं ग्रापको देना चाहता हं कि दिल्ली विश्वविद्यालय में ग्रगर बड़ी से बड़ी ग्रास्री ताकत चाहे कि हम गिथियों को निकालकर विश्वविद्यालय में प्रवेश बन्द करके डिसिप्लेन एख लेंगे तो वह डिसि-न का अर्थ ही नहीं रह जाता, वह डिसिप्लेन ना नहीं समझ सकता । तो मैं चाहुंगा कि स चांसलर कीन बने, वाइस चांसलर के र कौन सा गुण हो इसका विवेचन होना हेए। वाइस चांसलर की नियक्ति की कंडीशन हो ? श्रीमन, वाइस चांसलर की तनख्वाह

के बारे में भी यहां वर्णन है, बाकी लोगों के बारे में कहा गया है कि जैसे ग्राहिनेंस बनायेंगे वैसे होगा । वाइस चांसलर 3 हजार रुपये तन-ख्वाह पाता है । इसके वाद वाइस चांसलर स्सज्जित भवन पायेगा । उसके रख-रखाव का प्रबन्ध होगा धौर वाइस चांसलर को ग्राने-जाने का साधन मिलेगा तो मैं पूछना चाहता हं ग्रादरणीय मंत्री महोंदय से कि प्राइमरी स्कूल के ग्रध्यापक को क्या मिलता है ? प्राइमरी स्कूल के अध्यापक की तनस्वाह में ग्रीर वाइस चांसलर की तनस्वाह में क्या रेशो हैं ? नुरूल हसन साहब के दिमाग में यह बात नहीं ग्राती, मैं चाहता हूं उनके दिमाग में यह बात ग्रानी चाहिए थी कि इसका वाइस चांसलर प्राइमरी स्कूल के ग्रध्यापक से तीन गुणा या ढाई गुना से अधिक नहीं पाएगा । हम समाज-वादी हैं। पातंजली ने कहा है कि जहां समता का व्यवहार हो वह समाज है। मैं कहता हूं यह समाजवाद नहीं है यह ढोंगवाद है। ग्रमरीका पुंजीवादी मुल्क है । अमरीका के प्राइमरी स्कुल के ग्रध्यापक की तनस्वाह में ग्रीर वाइस चांसलर की तनस्वाह में फर्क 1: 2 का है। प्राइमरी स्कल के ग्रध्यापक को 3 हजार रुपए महीना तनस्वाह मिलती है ग्रीर वाइस चांसलर को 6 हजार रुपया महीना तनख्वाह मिलती है। इसी प्रकार भंगी ग्रीर वाइस चांसलर की तनस्वाह में फर्क 1: 4 का है।

प्रो० एस० नुरुल हसनः नहीं ऐसा नहीं है ।

श्री रबी राय: जो वहां तनस्वाह है क्या नुरुल हसन साहब आप उसको मान लेगे ?

प्रो० एस० नरूल हसन : नहीं ।

श्री रबी राध: तो फिर कहने का क्या लाभ ?

प्रो० एस० नुरुल हसन : मेरे पुराने साथी हैं राजनारायण जी । इनके कहने के बाद प्वाइन्ट ग्राफ फक्ट की ग्रोर तबज्जो दिलाना क्या सही नहीं है ?

R. K. CHAK.RABARTI (West Bengal): May I ask one point from Mr. Rajnarain? What is the difference between the pay of the lowest paid bearer or peon and the pay of a Secretary or an IAS or ICS officer? Has he gone into that question before talking of the highest-paid man in the Education line?

University of Hyderabad

MR. DEPUTY CHAIRMAN: You have to wind up now.

श्री राजनारायण : मैं माननीय सदस्य के भावों का स्वागत करता हूं और चाहता हूं कि हर क्षेत्र में ग्राप ग्रनुपात का स्तर तय कर दीजिए।

डा० ग्रार० के चक्रवर्ती : हां, यह कहिए कि हर क्षेत्र में होना चाहिए।

श्री राजनारायण : ग्रगर में सब जगह के लिए कहता तो सत्तारूढ़ दल का कोई उठ कर कहने लगता कि आप बोल रहे हैं एज्केशन पर श्रीर चले गए कर्मचारी पर । इसलिए मैं कहना चाहता हूं कि प्राइमरी स्कूल के ग्रध्यापक की तनख्वाह में ग्रौर वाइस-चांसलर की तनख्वाह में अपनी बुद्धि के मुताबिक, 1: 3 या 1: 4 से ज्यादा फर्क नहीं होना चाहिए।

MR. DEPUTY CHAIRMAN: Please wind up now.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, he is in one of his rare moods today and he must be allowed a little more

MR. DEPUTY CHAIRMAN: I am not concerned with his moods.

श्री राजनारायण : माननीय नुरुल हसन साहब ने बनारस हिन्दू युनिवसिटी की चर्चा की। माननीय न् रुल हसन साहब ने अलीगढ़ युनिवसिटी की चर्चा की। माननीय नूरल हसन साहब ने जवा-हरलाल नेहरू युनिवर्सिटी की चर्चा की। इसलिए ग्रगर उवर म अपना ध्यान नहीं देता ग्रीर उन बातों पर अपनी सम्मति प्रगट नहीं करता तो में ग्रपने कत्तंब्य का पालन नहीं करता। इस विषय में मैं बताना चाहता हूं कि जब ग्राप हमारे दल में थे और हमारे नेता के रूप में बैठते थे, तब डा० बी० के० ग्रार० वी० राव ग्रीर छागला साहब इसी सदन को आश्वासन दे चुके हैं कि हम एक ऐसा विधेयक लाएंगे, जिसमें हिन्दू और मुस्लिम शब्दों का प्रयोग जिससे सम्प्रदाय या जाति का भेद प्रकट हो, ऐसे शब्दों का प्रयोग बन्द हो जाएगा । मैं चाहता हं कि मंत्री महोदय कोई ऐसा विधेयक इस समय लाते जिससे हिन्दू ग्रीर मस्लिम शब्दों का प्रयोग ग्रलीगढ़ ग्रौर बनारस यनिवर्सिटी से हटता ग्रीर लोगों के ग्रंदर यह भावना पैदा होती कि हिन्दू विश्वविद्यालय सब के लिए है, ग्रलीगढ़ विश्वविद्यालय सब के लिए है। यह केवल हिन्दू या मुसलमान लोगों के लिए नहीं है। मुझे दु:ख है कि यह चीज यहां पर नहीं ब्राई। वह चीज यहां पर नहीं ब्राई, इसका **म्**झे **ग्र**फसोस है । यहां पर जब जवाहरलाल विश्व-विद्यालय और हैदराबाद विश्वविद्यालय की चर्चा हुई तो मालूम हुन्ना कि जवाहरलाल युनिवर्सिटी को 36 करोड़ रुपये दिये गये। पुरा नक्शा हमारे पास मौज्द है। 36 करोड़ रुपये दिये गये इसको देख लिया जाय । जवाहरलाल विश्व-विद्यालय को 36 करोड़ रुपये दिये गये, जहां पर केवल 13 सौ विद्यार्थी हैं। बनारस हिन्दू युनि-वर्सिटी में 15 हजार विद्यार्थी है और हैदराबाद में जो नया विश्वविद्यालय बन रहा है, उसको दस वर्षों के लिए केवल 11 करोड़ रुपये क्यों दिये जा रहे हैं। मैं यह भी कहना चाहता हूं कि नेहरू यनिवर्सिटी में जो ढांचा है, उसमें भारतीय संस्कृति का अभी तक कोई विभाग नहीं है। सारी विदेशी कल्चर, विदेशी भाषा, विदेशी भाव, विदेशी भाषण और सब कुछ वहां पर विदेशी है। हां, विदेशी शराव भी है। (Interruption)

2-8-74 को हमने माननीय शिक्षा मंत्री को एक खत लिखा था। उन्होंने 10 ग्रगस्त, 1974 को उसका उत्तर दिया है। उन्होंने लिखा है कि जवाहरलाल विश्वविद्यालय के भवन निर्माण के संबंध में आप अपने पत्न दिनांक 2 ग्रगस्त, 1974 को देखने की कृपा करें। ब्रापको शायद याद होगा, ब्रापने मुझे एक

ीट दिया था जिसमें विश्वविद्यालय के निर्माण कार्यों ग्रौर ग्रन्थ विषयों के बारें में कई बातें लिखी हैं। मैं इन विषयों की जांच करवा रहा हं। ग्रव ग्राप जवाहरलाल विश्वविद्यालय को जाकर देख लीजिये। वहां का सारा सीमेंट ब्लैक में बेच दिया गया है। दीवारें च रही हैं, खिडिकयों के शीशे ट्ट गये हैं श्रीर छत के फटने से कई लोगों के सिर फट गये हैं और दरवाजों की यह स्थिति है कि चोर ग्रासानी से घरों में घस सकते हैं। वहां पर अभी तक बसों का कोई इन्तजाम नहीं किया गया है। जब से पंडित कमलापति विपाठी यहां आये हैं, तब से हम उनको टेलीफोन करते रहे हैं, मगर, ग्रव एक हफ्ते से वहां पर 40 मिनट के फर्क से बस जा रही है। यह हालत है वहां पर। यही नहीं, डिफेन्स विभाग के कोटा से दिया गया एक दक सीमेन्ट जो विश्वविद्यालय के लिए गया सारा ब्लैक में बेच दिया गया । आर्कि-टेक्ट को दिया गया इनाम जो पहला ग्रार्डर होगा वह 35 हजार रुपये का होगा, दसरा 20 हजार का भीर तीसरा 5 हजार का होगा । भ्रास्ट्रेलिया से म्माकिटेक्ट बलाया गया है । यह आपका भारत-वर्ष है। यहां पर किस तरह से विश्वविद्यालय बनाये जाते हैं, यह भी ग्राप इससे देखिये । ग्राप जानते होंगे कि गांधी जी को पंडित मदन मोहन मालवीय जी ने काशी विश्वविद्यालय की नींव के अवसर पर बलाया था ग्रौर उस वक्त वहां पर बड़े-वडे राजा-महाराजा भी बलाये गये थे. जो स्वर्णमयी पोशाकें पहने हुए थे । गांधी उठता है बोलने के लिये गांधी कहता है कि ये जो बड़े-बड़े राजा पोशाकें पहने हुए हैं, ये गरीबों के खन के छींटे चमकते है। राजा लोग खड़े हो गये और मालवीय जी से कहने लगे कि यह कैसा ब्रादमी है, इस तरह बोलता है, पागल है वह गांधी था, लेकिन हमको तो राज्य सभा के सदन से बाहर कर दिया गया। मालवीय जी ने कहा कि मैं गांधी को कसे छोड सकता हं। वह यहां रहेगा, ब्राप रहें चाहे न रहें । यह सारा प्रोसीडिंग पढ़ लिया जाय । मुझे चफसोस है कि पंडित मदन मोहन मालबीय जी ने गांधी जी की राय नहीं मानी। गांधी जी ने कहा था कि ऊपर की छत पर टिन लगवा दो, नीचे फर्श पक्की करवा दो. बडी-बडी बिल्डिंगें बनवाने की जरूरत नहीं है । तुम लोग विद्या दान करने के लिये हो, इसलिये बड़ी-बड़ी बिल्डिंगे बनाने की जरूरत नहीं है। हमारा गरीव मुल्क है। यहां पर अमेरिका की तरह विल्डिंगों की आवश्यकता नहीं है। हमें पश्चिम युरोप के मोडल की विल्डिंगों की आवश्यक्ता नहीं है । हमें अपने बच्चे पढ़ाने है। मैं श्रीन्रूल हसन साहब से कहना चाहता हं कि यह मुल्क विद्या चाहता है, बिल्डिंगें नहीं चाहता है। मैं पूछना चाहता हं कि इसकी कोई व्यवस्था यहां की गई है ? कोई व्यवस्था नहीं है। जवाहरलाल विश्वविद्यालय के बारे में ग्राप देखेंगे कि वहां पर महान ऐसे बने हैं कि चोर डाक ग्रासानी स उनमें स सकते हैं, खिडकियां ग्रौर दरवाजे ट्टेपड़े है। वहां पर लोहे की छड़ें तक नहीं हैं। पतली जालियां किसी काम की नहीं हैं। छत के जीने खुले हए हैं। कोई भी आसानी से उनमें घुस सकता है । ये मकान विदेशों की नकल के ऊपर बनाये गये हैं। एयर कन्डीशन के बग़ैर यहां पर रहना संभव नहीं है । गर्मियों में वड़ी कठिनाइयों का सामना करना पहता है, ठंड के दिनों में भी परेशानियां होती हैं। भारतीय सं िति से इस विश्वविद्यालय को कोई मतलब नहीं है । मैं यह पूछना चाहता हं कि जवाहर-लाल विश्वविद्यालय तमाम दिल्ली से बाहर 22 मील दूर जाकर क्यों खोला गया ? तमाम पहाड़ को तोड़ कर के क्यों बनाया गया ? और भी अच्छी जगहें थीं। सारा रुपया पहाड़ को काटने में लगाया। अनेक प्रकार के बहाने बना कर आर्किटेक्ट, भवन बनाने वाले लोग, खुब खाएं--36 करोड़ रुपया। क्या यह स्थिति हैदराबाद में होगी ? मैं चाहता हं हैदराबाद में यह स्थिति न ग्राए।

श्रीमन् मेरा आपसे निवेदन है और आपके द्वारा श्री नुरुल हुसन साहब से निवेदन है कि नरूल हसन साहब कोई ऐसी व्यवस्था करें कि जसी

[श्री राजनारायगा]

Discussion re new

नेहरू विश्वविद्यालय की दुर्गति हो रही है वैसी दुर्गति, ग्रगर हैदराबाद में विश्वविद्यालय बनता है, उसमें न हो । हमारे मित्र चले गए, मैंने कहा था यहां रहना--श्याम लाल कालेज में 3 प्रोफे-सर 15 दिन पहले बिना किसी आरोप के निकाल दिए गए । रोज प्रोफेसर आते हैं, नुरुल हसन साहब कहते हैं हम विश्वविद्यालय ऐक्ट में तरमीम करेंगे वाइस-चान्सलर हमको रोज कहते हैं कि हमने शिक्षा मंत्रालय को ग्रपनी रपट दे दी है, शिक्षा मंत्रालय सुनता नहीं है, क्यों नहीं सुनता है ? नुरुल हसन साहब ग्राज इस सदन पर ऐलान करें कि विश्वविद्यालय के जितने एफिलिएटेड कालेज हैं उनकी गर्वानग बाडी किसी भी ग्रध्यापक को इस तरह से नहीं निकाल सकती...

MR. DEPUTY CHAIRMAN: Now please finish.

श्री राजनारायण : श्रीमन्, घभी एक मिनट बाकी है विद्यार्थियों की पढ़ने की सिक्योरिटी होंनी चाहिए। उसी तरह से श्रीमन, ग्रगर हम नेशनल फिटनैस कोर के बारे में कुछ कहें नहीं, तो हम ग्रपने कर्त्तंच्य का पालन नहीं करेंगे।

प्रो० एस०नुधल हसन : यह ज्यादती होगी।

श्री राजनारायण : अगर न्रुल हसन साहब कहते हैं कि इस नेशनल फिटनैस कोर में जितने म्रध्यापक लगे हैं उनकी ठीक तरह से व्यवस्था करेंगे तो हम उस पर बोलना नहीं चाहेंगे। हम चाहते हैं यह विश्वविद्यालय हमारे देश के विद्या-थियों को शिक्षा का जो उद्देश्य है वह दे। शिक्षा वही है जो व्यक्ति के व्यक्तिगत विकास को समष्टि में मिला दे। वह शिक्षा है, नहीं तो नहीं।

MR. DEPUTY CHAIRMAN: Now please lake your seat.

DISCUSSION UNDER RULE 176 RE. NEW WHEAT PROCUREMENT POLICY OF THE GOVERNMENT

श्री भैरों सिंह शेखावत (मध्य प्रदेश): उप-सभापति महोदय गेहं की नयी नीति के संबंध में कई प्रकार की चर्चाएं चल रही हैं...

DEPUTY CHAIRMAN: Shekhawat, I think you will take 15-20 minutes so that other hon'ble Members can also

श्री भैरों सिंह शेखावत: 25 मिनट लुंगा।

DEPUTY CHAIRMAN: commodated because you would like a good discussion. Others also will take some

श्री भैरों सिंह शेखावत : मैं चाहता हं जितना शार्ट हो सकता हं उतना ही बोलं। उपसमापति महोदय, मार्च, सन् 1973 का वह दिन देश के लिए दर्भाग्य का दिन था जिस दिन सरकार ने गेहं के व्यापार का सरकारीकरण करने की नीति "main thrust of the policy is to have bulk

procurement," से यह घोषणा की गई उस समय से लेकर झाज तक हमारा देश ऐसे ग्राधिक संकट में फंस गया कि उसमें से निकलना न सरकार के लिए संभव हो रहा है ग्रौर न जनता ही ग्रपने प्रयास से उससे निकल पा रही है। 1973 की यह नीति सरकार ने प्रगतिशील नारों के दबाव में आकर ग्रहण की थी और 1974 में जब सरकार ने इस नीति की ग्रसफलता को स्वीकार कर लिया तो नयी नीति व्यापारियों से मिल कर बनाई गई। पहली नीति जो 1973 में बनाई गई थी उसमें सरकार ने

"to help in the acquisition by the public agencies of a major portion of its marketed surplus of this commodity.'

ग्रपना मुख्य लक्ष्य रखा था---

ग्रीर दूसरी जो नई नीति बनाई उसमें भी सरकार ने यह घोषणा की थी कि-